

NATIONAL RESEARCH FELLOWSHIPS

44. MOULANA M. FARUQI: Will the Minister for EDUCATION be pleased to refer to para (b) on page 25 of the Report of the Ministry of Education for the year 1955-56 and state:

(a) the number of applications so far received for the award of the remaining 23 'National Research Fellowships'; and

(b) whether all these fellowships have since been awarded?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) Seventy.

(b) No, Sir.

PETITION RELATING TO THE STATES REORGANISATION BILL, 1956

SHRI S. MAHANTY (Orissa): Sir, I present this petition signed by Shri Shivram Rath and forty-six others from Orissa, on the States Reorganisation Bill, 1956.

MR. DEPUTY CHAIRMAN: Very well, it will be referred to the Petitions Committee.

LEAVE OF ABSENCE TO SHRI M. JOHN

MR. DEPUTY CHAIRMAN: I have to inform the hon. Members that the following letter dated 24th April 1956 has been received from Shri M. John:

"I have the honour to inform you that I shall leave India on 28th April 1956 to attend a meeting of the Coal Committee of the I.L.O. at Istanbul in Turkey and I shall be glad if you will please grant me leave of absence from the session of the Council from tomorrow the 25th instant for about a month."

Is it the pleasure of the House that permission be granted to Shri M. John for remaining absent from all the meetings of the House from 25th April 1956, till the end of the current session?

(No hon. Member dissented.)

Permission to remain absent is granted.

PAPERS LAID ON THE TABLE

DECLARATIONS OF EXEMPTION UNDER THE REGISTRATION OF FOREIGNERS ACT, 1939

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I lay on the Table a copy each of the following Declarations of Exemption under the proviso to section 6 of the Registration of Foreigners Act, 1939:

- (1) No. 1/70/55-F.I., dated the 1st December, 1955 (1 Declaration)
- (2) No. 1/72/55-F.I., dated the 3rd December, 1955 (1 Declaration)
- (3) No. 1/82/55-F.I., dated the 28th December, 1955 (1 Declaration)
- (4) No. 1/84/55-F.I., dated the 30th December, 1955 (3 Declarations)
- (5) No. 1/1/56-F.I., dated the 9th January, 1956 (10 Declarations)
- (6) No. 1/2/56-F.I., dated the 20th January, 1956 (2 Declarations)
- (7) No. 1/5/56-F.I., dated the 25th January, 1956 (4 Declarations)
- (8) No. 1/14/56-F.I., dated the 18th February, 1956 (1 Declaration)

[Placed in Library See No. S.—143/56.]

CENTRAL BOARD OF REVENUE NOTIFICATION, AMENDING THE ESTATE DUTY RULES, 1953

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): Sir, I lay on the Table, under sub-section (3) of section 85 of the Estate Duty Act, 1953, a copy of the Central Board of Revenue Notification No. 23/F. No. 27/3/55-ED, dated the 10th April 1956, publishing an amendment to the Estate Duty Rules, 1953. [Placed in Library. See No. S-149/56.]